

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 18

IA No. 277/2022
in
CP(IB) No. 275/Chd/J&K/2018
(Admitted)

Under Section 7 & 33 (1) & (2), IBC 2016

In the matter of:-

Jammu & Kashmir Bank Ltd.

...Petitioner/ Financial Creditor

Vs.

S A Gold Ispat Pvt. Ltd.

...Respondent/ Corporate Debtor

Present: Mr. Harsh Garg with Mr. Prajwal Chauhan, Advocates for the applicant in IA No. 277/2022.
Mr. Abhishek Yadav, proxy counsel for Mr. Danish Majid Dar, Advocate for the respondent in IA No. 277/2022.

IA No. 277/2022

It is stated by learned counsel for the parties that the proceedings relating to the liquidation of the Corporate Debtor has been stayed by the Hon'ble Jammu Kashmir and Ladakh High Court. It is informed by learned counsel for the parties that the next date of hearing before the Hon'ble High Court is 01.05.2023. List the matter on 19.05.2023.

-sd-

(Subrata Kumar Dash)
Member (Technical)

March 13, 2023
SM

-sd-

(Harnam Singh Thakur)
Member (Judicial)